

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

LOK SABHA

UNSTARRED QUESTION NO. 656

ANSWERED ON FRIDAY THE 26th FEBRUARY, 2016/

PHALGUNA 7, 1937 (SAKA)

ACTIVITIES BY COMPANIES UNDER CSR

QUESTION

656. COL. SONARAM CHOUDHARY:

SHRI GAJENDRA SINGH SHEKHAWAT:

SHRI KRUPAL BALAJI TUMANE:

SHRI NISHIKANT DUBEY:

SHRI KODIKUNNIL SURESH:

SHRI ARJUN MEGHWAL:

SHRI M.K. RAGHAVAN:

SHRI VISHNU DAYAL RAM:

SHRI VINOD KUMAR SONKAR:

SHRI C.S. PUTTA RAJU:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कारपोरेट कार्य मंत्री

(a) whether the Government has notified Corporate Social Responsibility (CSR) policy norms under the Companies Act, 2013, if so, the details and salient features thereof;

(b) the details of expenditure incurred and work done by the public sector undertakings (PSUs) and private companies since the inception of the Companies Act, 2013, company-wise and state/UT-wise;

(c) whether any irregularities have come to the notice of Government with regard to execution of CSR, if so, the details thereof along with action taken by the Government against those companies;

(d) whether the Government has set up any monitoring mechanism to monitor the activities and utilization of funds by the companies under CSR, if so, the details thereof; and

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(e) whether the Government has taken note that the assistance of public representatives is not sought while selecting activities by companies under CSR; if so, the details thereof and corrective measures taken by the Government in this regard?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

(SHRI ARUN JAITLEY)

(श्री अरुण जेटली)

(a): Yes Madam. The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and rules made thereunder have been notified on 27.02.2014. These notifications are available on the Ministry's website (www.mca.gov.in). The salient features of CSR provision inter-alia, are as follows:

- **companies above the specified threshold of turnover or net worth or net profit are required to spend at least two per cent of their average net profits earned during three immediately preceding financial years on CSR activities;**
- **each such company is required to constitute a CSR committee of the Board;**
- **the Board of each such company is required to have the company's CSR policy formulated and monitor its implementation;**
- **the Board's report shall include an annual report on CSR containing particulars specified in prescribed format;**
- **the Board's report shall specify the reasons for not spending the specified amount, if the company fails to spend such amount;**
- **companies may implement their CSR Policy through trusts or societies or Section 8 companies etc.;**
- **indicative activities which can be undertaken by a company under CSR have been specified in Schedule VII of the Act;**

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(b) : CSR expenditure of 460 listed companies, which have placed their annual reports on their website, indicates that 51 Public Sector Undertakings (PSUs) and 409 private sector companies together spent about Rs. 6337 crores on CSR during 2014-15 as summarized below:

Sl. No.	Company Type	No. of companies	Actual CSR expenditure (in Rs. Crore) (2014-15)
1.	PSUs	51	2386.60
2.	Private Sector Companies	409	3950.76
Total		460	6337.36

Of these 460 companies, company-wise CSR expenditure of top 20 companies may be seen at Annexure – I. State /UT-wise number of CSR projects undertaken is at Annexure –II. Information on CSR expenditure on various developmental work by companies is at Annexure- III.

(c) to (e) : As per Section 135 (3) & (4) of the Companies Act, 2013 Board of the company is empowered to select programmes / projects / activities to be undertaken and monitor the same. Ministry of Corporate Affairs has no role to play in this regard.

ANNEXURE REFERED TO IN THE REPLY TO LOK SABHA UNSTARRED QUESTION NO. 656

TOP 20 COMPANIES BY ACTUAL CSR SPEND DURING FY 2014-15 (In Rs. Crore)

Sl. No.	NAME OF THE COMPANY	Actual CSR Expenditure
1	RELIANCE INDUSTRIES LIMITED	760.58
2	OIL AND NATURAL GAS CORPORATION LIMITED	495.23
3	INFOSYS LIMITED	239.54
4	TATA CONSULTANCY SERVICES LIMITED	219.00
5	ITC LIMITED	214.06
6	NTPC LIMITED	205.18
7	NMDC LIMITED	188.65
8	TATA STEEL LIMITED	171.46
9	OIL INDIA LIMITED	133.31
10	WIPRO LIMITED	132.70
11	INDIAN OIL CORPN. LIMITED	113.79
12	BHARAT HEAVY ELECTRICALS LIMITED	102.06
13	MAHINDRA AND MAHINDRA LIMITED	83.24
14	HINDUSTAN UNILEVER LIMITED	82.35
15	LARSEN AND TOUBRO LIMITED	76.54
16	GAIL (INDIA) LIMITED	71.69
17	CAIRN INDIA LIMITED	70.36
18	NORTHERN COALFIELDS LIMITED	61.77
19	MAHANADI COALFIELDS LIMITED	61.30
20	HINDUSTAN ZINC LIMITED	59.28
	GRAND TOTAL	3542.09

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State/UT-wise CSR Projects undertaken during FY 2014-15

Sl. No.	States	No. of Projects	Sl. No.	States	No. of Projects
1	Maharashtra	202	19	Jharkhand	41
2	Gujarat	111	20	Bihar	38
3	Tamil Nadu	97	21	Kerela	37
4	Karnataka	95	22	Himachal Pradesh	34
5	Rajasthan	89	23	Goa	23
6	Uttar Pradesh	80	24	Manipur	23
7	Andhra Pradesh	79	25	Arunachal Pradesh	22
8	West Bengal	79	26	Chandigarh	21
9	Madhya Pradesh	71	27	Meghalaya	20
10	Delhi	66	28	Sikkim	20
11	Haryana	66	29	Tripura	20
12	Orissa	54	30	Nagaland	19
13	Jammu & Kashmir	52	31	Pondicherry	19
14	Chattisgarh	48	32	Andaman & Nicobar Islands	18
15	Telangana	47	33	Dadar & Nagar Haveli	18
16	Uttarakhand	47	34	Daman & Diu	17
17	Punjab	43	35	Lakshadweep	17
18	Assam	42	36	Mizoram	15
				Total	1790

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Development Sector wise CSR expenditure (FY 2014-15)

Sl. No	Subjects in Schedule VII	CSR Expenditure (in Rs. Crore)
1	Eradicating Hunger, Poverty & Health Care	1421.66
2	Education/ Vocational skills / livelihood enhancement	1462.6
3	Women / Old Age / Children	219.27
4	Environment sustainability	1188.69
5	Art & Culture	539.83
6	Sports promotion	454.91
7	PMNRF etc.	125.32
8	Rural Development	724.32
9	Slum Development	114.14
10	Swatch Bharat Kosh	42.64
11	Clean Ganga Fund	15.49
12	Others	28.5
	Grand Total	6337.36
